

workshop, testing, tool room and product-cum-process development facilities, (iii) marketing support through price and purchase preference and through National Small Industries Corporation and State Small Industries Development Corporation, (iv) infrastructural support by the State Governments through developed industrial plots, sheds, etc., (v) financial and equity support through financial institutions. Action taken by the Reserve Bank of India on Nayak Committee recommendations relate to modified definition of sick SSI units, reduced rate of interest for rehabilitation, prompt viability studies/ nursing programmes of identified sick units, setting up of cells at important regional centres and Head Office to deal with sick industrial units and provision of expert staff, including technical personnel to look into technical aspects. RBI is advising its officers from time to time to activate State Level Inter Institutional Committee. For large and medium units Board for Industrial and Financial Reconstruction has been created for dealing with sick units.

Handing over of Studios to Lalit Kala Akademi

76. SHRI GURUDAS KAMAT: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the DDA has handed over newly built studios to Lalit Kala Akademi;

(b) if not, the reasons therefor; and

(c) the steps taken/proposed to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) No, Sir.

(b) Against the total expenditure of Rs. 42 lakhs, Lalit Kala Akademi has released only Rs. 27 lakhs. Unless the balance amount of Rs. 15 lakhs is released by Lalit Kala Akademi, it is not possible for DDA to complete the work.

(c) The matter has been discussed by the DDA authorities with the Lalit Kala Akademi for the release of balance amount. But the balance amount has not yet been released by Lalit Kala Akademi so far.

Companies Data

77. SHRI SARAT PATTANAYAK: Will the PRIME MINISTER be pleased to state:

(a) whether there is any proposal under consideration of the Government to sell companies data to multinationals;

(b) if so, the details thereof; and

(c) the guidelines laid by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H.R. BHARDWAJ): (a) No, Sir. The Department has not formulated any plan to sell the data in respect of the companies registered in India to multinationals.

(b) and (c) Do not arise.

Joint Ventures by Bangladesh

78. DR. VASANT NIWRUTTI PAWAR: Will the PRIME MINISTER be pleased to state:

(a) whether Bangladesh has shown interest in setting up joint ventures in the country;

(b) if so, the details thereof; and

(c) the sectors in which these joint ventures are proposed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) No proposal for setting up joint venture in India with investment from Bangladesh has been received.

(b) and (c) Does not arise.

Non-Conventional Energy Centres

79. SHRI RAM NIHOR RAI: Will the PRIME MINISTER be pleased to state:

(a) whether the Government received proposals to set up non-conventional energy centres at Mirzapur and Sonbhadra districts of U.P.;

(b) if so, the details thereof; and

(c) the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES AND MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI S. KRISHNA KUMAR): (a) No, Sir. Government has not received any proposal to set up Non-Conventional Energy Centres at Mirzapur & Sonbhadra districts of U.P.

(b) and (c) Does not arise.

Production of Jonga Jeeps by Defence Vehicle Factory, Jabalpur

80. SHRI DHARMANNA MONDAYYA SADUL: Will the PRIME MINISTER be pleased to state:

(a) whether the Defence Vehicle Factory, Jabalpur has finalised its plan to launch a vehicle for sale in the civil market;

(b) if so, the details thereof;

(c) the estimated production capacity of Jonga Jeeps per year; and

(d) the time by which the new models of the Jeeps are likely to come in the civil markets?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): (a) to (d) Vehicle Factory, Jabalpur (VFJ), so as to utilise its spareable capacity, has finalised its plan to launch a modified dieselised version of Jonga for civil market. The vehicle has been re-engineered in three models of 10/11/12 seats. The vehicle, conforming to military standards, is not only sturdy but also has high fuel efficiency of 16 kms per litre (under test conditions) and a

high pick up and it can achieve a speed of 60 kms in eleven seconds and has a maximum speed of 120 kms per hour with gradient climbing capacity of one in three.

The existing infrastructure at VFJ with marginal adjustment will be utilised for production of Janga for civil market upto about 4000 per annum initially. The new models will be available for sale in the civil market from 1995 onwards.

[Translation]

Government Residences converted into Memorials

81. SHRI VIRENDRA SINGH: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether a number of Government Bungalows in New Delhi have been converted into Memorials;

(b) whether funds are being released by the Government for their functioning; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P.K. THUNGON): (a) to (c) Information is being collected and will be laid on the Table of the Sabha.

[English]

Closure of Industries

82. SHRI M. RAMANNA RAI: Will the PRIME MINISTER be pleased to state;

(a) the number of industries closed down since the adoption of new industrial policy;

(b) the details of industries taken over by big industrial houses during the period; and

(c) the manner in which the interest of affected workers was protected in such cases?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) According to the Ministry of Labour, the information on the number of units closed under the provision of Industrial Disputes Act, 1947 is as follows:

Year	Number of units closed
1991	238
1992	187
1993	493
1994	114

(January-August)

(The figures are provisional)

However the details of industries taken over by big industrial houses are not centrally maintained.

According to the provisions of the I.D. Act., 1947 every worker retrenched due to closure of an industrial establishment shall be entitled to receive compensation which shall be equivalent to fifteen days average pay for every completed year of continuous service or any part thereof in excess of six months. The Act also provides that workers who are adversely affected by transfer of the ownership or management of undertakings shall be

entitled to notice/compensation as if they have been retrenched.

Closed Units in Andhra Pradesh

83. SHRI DATTATRAYA BANDARU: Will the PRIME MINISTER be pleased to state:

(a) the details of the medium and small scale industrial units lying closed in Andhra Pradesh at present;

(b) the total investment involved in these units; and

(c) the steps being taken by the Government to revive these units?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (DEPARTMENT OF INDUSTRIAL DEVELOPMENT AND DEPARTMENT OF HEAVY INDUSTRY) (SHRIMATI KRISHNA SAHI): (a) to (c) According to the Ministry of Labour, the information on the industrial units closed in the State of Andhra Pradesh during 1991-94 (Provisional) is as follows:

Year	Number of Units Closed
1991	9
1992	4
1993	11
1994	NIL

(January-August)

However, the total investment involved in these units is not centrally maintained.

The Government has taken a number of steps for revival of sick and closed industrial units. Some of the important steps are given in the *statement* enclosed.

Statement

Steps taken by Government for revival of sick industrial units.

The Government have enacted a comprehensive legislation namely 'The Sick Industrial Companies (Special Provisions) Act, 1985'. A quasi-judicial body designated as 'The Board for Industrial and Financial Reconstruction (BIFR)' has been set up under the Act to deal with the problems of the sick industrial companies in an effective manner, which has become operational with effect from the 15th May, 1987.

(2) The Reserve Bank of India have issued guidelines to the banks for strengthening the monitoring systems and for arresting industrial sickness at the incipient stage so that corrective measures are taken in time.

(3) The banks have also been directed by the Reserve Bank of India to formulate rehabilitation packages for the revival of potentially viable units. The banks and financial institutions evolve rehabilitation packages for the revival of sick units.

(4) Reserve Bank of India have also issued guidelines separately to the banks indicating parameters within which banks could grant reliefs and concessions for rehabilitation of potentially viable sick units without reference to RBI both in the large and small scale sector.

(5) Revival of sick industrial units is also done by